

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 04/73(4)/Chd/2016**

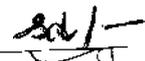
Tavjot Singh ... Petitioner.

Versus

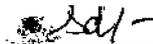
M/s Hind Motors India Ltd. ... Respondent.

Present: Mr. Ashok Sachdeva, Authorised Representative  
on behalf of petitioner.  
Mr. Yash Pal Gupta, Advocate for respondent-company.

Since the respondent-company is not properly impleaded, the Authorised Representative for petitioner has recorded his statement seeking to withdraw the instant petition with liberty to file fresh one on the same cause of action to which the learned counsel for respondent-company has no objection. The instant petition is thus dismissed as withdrawn with liberty aforesaid.



(Justice R.P. Nagrath)  
Member(Judicial)



(Deepa Krishan)  
Member(Technical)

March, 29, 2017.

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